

(1)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 552/97

Date of Order: 30.4.97

BETWEEN :

1. Santosh Kumar
2. T.Kumar
3. R.Krishna
4. R.Bhaskar
5. G.Raghupathi Reddy

.. Applicant.

AND

1. Commander Works Engineer (Army),
Military Engineering Services
(MES), Mudfort, Secunderabad.
3. The District Employment Officer,
Hyderabad Dist. Employment Exchange
(Labour), Musheerabad Chowrasta,
Hyderabad.

.. Respondents.

Counsel for the Applicant : Sri. K.Nageswar Reddy

Counsel for the Respondents - - - Sri. K.Ramloo, Addl. CGSC.

Sri. P.Naveen Rao, SC for A.P.

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) CX

Heard Mr.K.Nageswara Reddy, learned counsel for the applicant and Ms.Nagavani for Mr.K.Ramulu, for R-1 and Mr.Phani Raj for Mr.P.Naveen Rao, for R-2.

2. There are 5 applicants in this OA. They are aspirant for the post of Chowkidar/Watchman post under R-1. It is stated that R-2 had not sponsored their names for the post even though they have registered their names in the employment exchange. Relying on the Supreme Court judgement 1996 (6) Scale 676 (Excise Superintendent, Malkapatnam, Krishna District Vs. K.B.N.Visweswara Rao and Others). The applicants submit that

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they should be considered for the above post even though their names are not sponsored by R-2.

3. Similar OAs have been ordered and there is ~~presidence~~ precedence and hence the following direction is given :-

R-1 should admit the applicants for the selection if they produce the employment exchange registration cards and also submit their application atleast 7 days prior to the date of selection. If the applicants fail in the selection this OA stands dismissed. That fact should be brought to the notice of this Tribunal through their learned counsel for confirming the dismissal. In case the applicant succeeds in the selection the result should not be published until further orders.


(B.S. JAI PAKAMESWAR)

Member (Judl.)

30/4/97

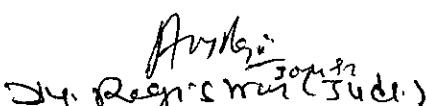

(R. RANGARAJAN)

Member (Admn.)

Dated: 30th April, 1997

(Dictated in OpenCourt)

sd


Dr. Regimbal (Judge)

Copy to:-

1. Commander Works Engineer(Army), Military Engineering Services(MES), Mudfort, Secbad.
2. The District Employment officer, Hyd Dist. Employment Exchange,(Labour), Musheerabad Chowrasta, Hyd.
3. One copy to Sri. K.Nageswar Reddy, advocate, CAT, Hyd.
4. One copy to Sri. K.Ramloo, Addl. CGSC, CAT, Hyd.
5. One copy to Sri. P.Naveen Rao, SC for A.P., CAT, Hyd.
6. One spare copy.

Rsm/-

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C.C. Today
30/4/97.

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R. GUJARAN : M(A)

AND,

THE HON'BLE SHRI B.S. DAI PARAMESHWAR:
M(J)

DATED: 30/4/97

ORDER/JUDGEMENT

R.A.C. / M.A. No.

D.A. No.

552/97

ADMITTED INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

II COURT

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
REPLY/DESPATCH

- 5 MAY 1997

HYDERABAD BENCH